

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2678
ANSWERED ON:10.08.2010
FINANCIAL ASSISTANCE UNDER CRF
Patil Shri C. R.

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government of Gujarat had submitted a proposal of Rs. 479.24 crore during 2009-10 for the improvement of roads under the Central Road Fund, Economic Importance and Inter-State Connectivity (CRF/EI/ISC) schemes;
- (b) if so, the status of the proposals;
- (c) whether there is any delay in according sanction for the projects;
- (d) if so, the reasons therefor alongwith the time by which it is likely to be cleared;
- (e) whether the Union Government has been adopting variant formulae while calculating limit of sanction for execution of works under CRF/EI/ISC/ scheme; and
- (f) if so, the reasons therefor and the amount of enhanced limits sanctioned to various States during the last two years and the current year?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH)

- (a) & (b) Government of Gujarat had submitted 25 proposals amounting to Rs. 183.83 crore under CRF, 3 proposals amounting to Rs. 46.00 crore under ISC and 6 proposals amounting to Rs. 100.36 crore under EI. Twelve proposals amounting to Rs. 102.97 crore under CRF have been sanctioned during 2009-10.
- (c) No, Sir.
- (d) Does not arise.
- (e) & (f) Sanction in any year is limited to 4 times the annual allocation to the state minus the difference of total sanction and total utilization since the inception of the Fund. Prior to 2008-09, the limit was 2 times the annual allocation. The details of allocation for the year 2008-09, 2009-10 and 2010-11 are placed at Annex-I.